

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 932 of 2020

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ...Appellant

Versus

Shri Shyam Sundar Rathi & Anr. ...Respondents

Present: -

For Appellant: Mr. R.P. Agrawal, Advocate.

For Respondent: Mr. Shyam Sundar Rathi, Advocate for R-1.

O R D E R
(Virtual Mode)

21.01.2021 Order dated 22nd December, 2020 reveals that on that day, Mr. Dhananjay Kumar, Learned Counsel for Respondent No. 2 appeared and prayed time for filing of Reply-Affidavit. Prayer allowed.

On the perusal of the record, it appears that no Reply-Affidavit on behalf of Respondent No.2 has been filed.

Today, Mr. Dhananjay Kumar, Advocate is not present.

List the Appeal again 'For Admission (After Notice)' on **12th February, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreeshha Merla]
Member (Technical)